

Dated: 21.09.2020

NOTIFICATION

Sub: High Court of Andhra Pradesh - Alarming rise in COVID-19 positive cases in the State – Functioning of the High Court of Andhra Pradesh and offices under the administrative control of the High Court, State Legal Services Authority, High Court Legal Services Committee, Arbitration and Mediation Centre and Subordinate Courts including Labour Courts and Tribunals under the control of the High Court on 22.09.2020 and 23.09.2020 – Further instructions issued – Reg.

Ref: High Court's Notification in Roc.No.192/SO/2020, dated 31.08.2020.

Considering the alarming rise of COVID-19 cases across the State of Andhra Pradesh, in continuation of the notification in reference cited, the instructions issued in earlier notification dated 17.08.2020 regarding judicial and administrative functioning of the High Court of Andhra Pradesh and the offices under control of the High Court, State Legal Services Authority, High Court Legal Services Committee, Arbitration and Mediation Centre, Subordinate Courts, including Labour Courts and Tribunals under the control of the High Court of Andhra Pradesh, shall remain in force on 22.09.2020 and 23.09.2020.


21/09/2020
REGISTRAR GENERAL

- 21/9/2020
1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
 2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
 3. All the Registrars, High Court of Andhra Pradesh.
 4. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
 5. All the Unit Heads in the State of Andhra Pradesh.
 6. All the Officers, High Court of Andhra Pradesh.
 7. All the Section Heads, High Court of Andhra Pradesh.
 8. The Director, Judicial Academy, Secunderabad.
 9. The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
 10. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
 11. The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
 12. The Advocate General, State of Andhra Pradesh.
 13. The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
 14. The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.

- Dept., Government of
15. The Secretary to Govt., Law (L.A & J-Home Courts) Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
 16. The Registrar, A.P. Lokayukta, Hyderabad.
 17. The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
 18. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
 19. The Special Judge for Trial of CBI Cases, Visakhapatnam.
 20. The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
 21. The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
 22. The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
 23. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
 24. The Secretary General, Supreme Court of India, New Delhi.
 25. The Registrars General, All High Courts in India.
 26. The Secretary, Bar Council of A.P., High Court, Amaravati.
 27. The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
 28. The Public Prosecutor, High Court of A.P., Amaravati.
 29. The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
 30. The Administrator General and Official Trustee, High Court Building, Hyderabad.
 31. The Director of Prosecutions, Vijayawada.
 32. The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette).
 33. The President, High Court Advocates' Association, Amaravati.
 34. The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
 35. The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
 36. The Director, All India Radio, Vijayawada.
 37. The News Director, Doordarshan Kendra, Vijayawada.
 38. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi, Andhra Jyothi, Vaartha, The Hindu & Indian Express.
 39. The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
 40. The Overseer, High Court of Andhra Pradesh.

With a request for making necessary announcement

For publication in the News Paper

SPARE.



OFFICE OF THE PRINCIPAL DISTRICT JUDGE:: KURNOOL.

Dis. No. 3049 /Est/2020.

Dated 21-09-2020.

The Notification of the Hon'ble High Court of Andhra Pradesh at Amaravati in ROC No.192/SO/2020, dated 21-09-2020 is **Communicated** .

[Signature]
Principal District Judge,
Kurnool.
[Signature]

To:

- 1) All the Judicial Officers in the District with a request to follow the instructions scrupulously.
- 2) The Secretary, DLSA, Kurnool for information.
- 3) The President of Advocates Bar Association, Kurnool with a request to communicate the same among the other Bar members.

Note:- Copy of the same can be downloaded from the Official Website of the Prl.District Court, Kurnool.